Government of India Ministry of Finance Department of Revenue

New Delhi, the 25th March, 1989

30th March 1989

## NO TIF ICATION

## INCOME-TAX

S.0	In exercise of the powers conferred by
clause	(11b) of the proviso to section 193 of the Income-tax
Act, 1	961 (43 of 1961), the Central Government hereby specifies
	11.5 PER CENT BONDS, 2008 (Fifty-first Series)", issued
by the	Industrial Finance Corporation of India, New Delhi, for
the pu	rposes of the said clause:

provise shall be admissible in the case of transfer of such bonds, by endorsement or delivery, only if the transferee informs the Industrial Finance Corporation of India or the Reserve Bank of India (Managers incharge for the issue and management of IFCI bonds) by registered post within a period of sixty days of such transfer.

**4.**No. 83∞ /F.No.275/9/89-IT(37/

(B.E.ALEXANDER)

UNDER SECRETARY TO THE COVERSIENT OF THE IN

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The Manager, Government of India Press, Mayapuri, New Delhi.

No. 8300 /F.No.275/9/89-II(B)

Copy forwarded to:

- 1. The Manager (Accounts), Industrial Finance Corporation of India, Bank of Baroda Building, 16, Sansad Marg, Post Box No.363, New Delhi-110 001 w.r.t. his letter No.Acctts. 47/88-41618 dated 12.1.1989.
- 2. The Ministry of Law (Legislative Department), Shastri Bhavan, New Delhi, w.r.t their U.O.No.575/89-SRO dated 3.3.1989.